

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION NO.113/2009 (Suo-motu)

Sub: Default in payment of Unscheduled Interchanges (UI) for the energy drawn in excess of the drawal schedule.

.Date of hearing : 28.7.2009

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Respondents 1. Karnataka Power Transmission Corporation Limited, Bangalore  
2. State Load Despatch Centre, Karnakata, Bangalore

Parties present : Shri S.M. Chandra Shekar, KPTCL  
Shri P. Bhaskara Rao, SRLDC

Proceeding under Section 142 of the Electricity Act, 2003 have been initiated against the respondents for delay in making payment of UI charges during the months of March to June 2009.

2. The respondents have submitted that they do not have liability to pay UI charges. It has been pointed out that the distribution companies in the State of Karnataka are liable to make payments for the electricity drawn by them. It has been further pointed out that the distribution companies delayed payment of UI charges for which messages and communications were issued to the distribution companies.

3. The Commission on consideration of the submissions made has directed the respondents to furnish the break-up for the months of March to June 2009 as given in the order dated 29.6.2009, the dues against each of the distribution

company operating in the State of Karnataka, along with the details of payments made by each of them against the outstanding amount.

4. The necessary details shall be filed by the respondents latest by 25.8.2009.

5. The petition shall be re-notified on 8.9.2009.

Sd/-  
(T.Raut)  
Joint Chief (Law)